

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 130/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.10.2017**

Name of the Company:

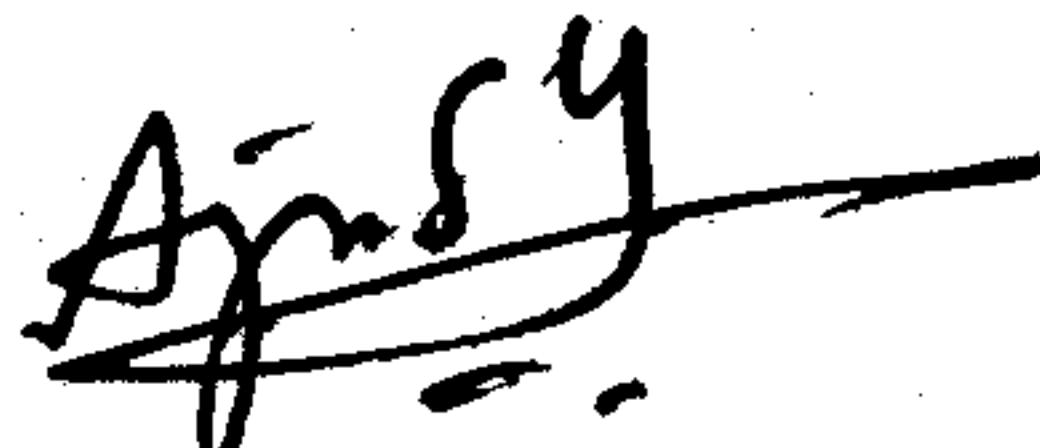
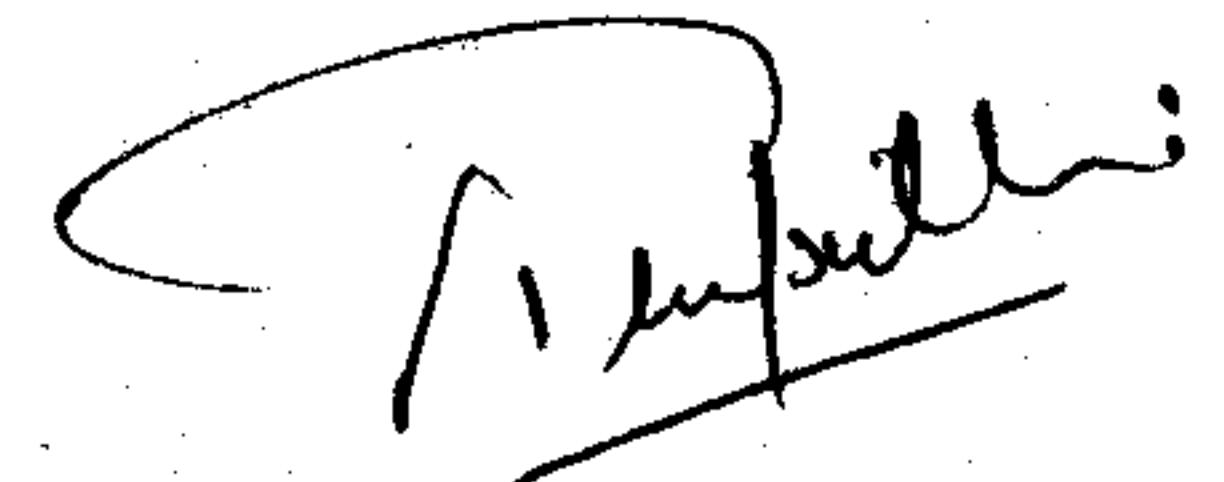
Sunil Paramanand Kewalramani & Ors.

V/s.

Medilux Laboratories Pvt Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. A. R. Sheth	Adv. & Solicitor	Financial Creditors	
2. Sr. Adv. Navneen Pahwa	Sr. Advocate	Corporate Debtor	
2. Pratik Tripathi	PCS		

ORDER

Learned Advocate Mr. Arjun Sheth present for Financial Creditor/ Petitioner.
Learned Senior Advocate Mr. Navin Pahwa with Learned PCS Mr. Pratik Tripathi present for Respondent.

Proof of service of copy of application on Respondent filed.

Learned PCS Mr. Pratik Tripathi filed Memorandum of Appearance for Respondent.

Respondent shall file objections, if any after serving copy in advance to other side.

List the matter on 26.10.2017 for objections of Respondent.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 12th day of October, 2017.